

REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND LOK SABHA

Eightieth Report



LOK SABHA SECRETARIAT
NEW DELHI

1961

Price 0.20 nP.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

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Eightieth Report
(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Eightieth Report.

2. The Committee met on the 20th March, 1961 for -

(I) Classification and allocation of time for discussion of the following Bills :-

(a) Essential Commodities (Fixation, Regulation and Control of Prices) Bill by Shri T.C.N. Menon.

(b) Land Acquisition (Amendment) Bill (Amendment of section 4) by Shri N. Keshava.

(c) Political Sufferers Aid Bill by ✓ Shri Aurobindo Ghosal.

(II) Examination of the Constitution (Amendment) Bill Amendment of Article 226 by Shri C.R. Pattabhi Ramam under Rule 294(1)(a) of the Rules of Procedure.

(III) Re-classification of the Restoration of Places of Religious Worship Bill by Shri Prakash Vir Shastri.

II. Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills but none of them attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and allotted them time as indicated below :-

(1) Essential Commodities (Fixation, Regulation and Control of prices) Bill.	1½ hours
(2) Land Acquisition (Amendment) Bill <u>(Amendment of section 4)</u>	1½ hours
(3) Political Sufferers Aid Bill.	1½ hours

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III. Examination of the Constitution (Amendment) Bill (Amendment of Article 226) by Shri C.R. Pattabhi Raman.

5. Shri C.R. Pattabhi Raman, the member incharge of the Bill attended the Committee on invitation.
6. The Committee noted that the Bill sought to add a proviso to Article 226(1) so as to enable any High Court other than the High Court of Punjab to issue any direction or writ to the Government of India even when the seat of the Government of India was not located within the jurisdiction of that High Court.
7. The Committee having considered the points urged by the sponsor of the Bill and the principles laid down in paragraph 6 of the First Report of the Committee on Private Members' Bills and Resolutions of the First Lok Sabha regarding treatment of Constitution (Amendment) Bills, recommended that the Bill be allowed to be introduced.

IV. Re-classification of Bill

8. The Committee then considered Shri Prakash Vir Shastri's letter requesting that the classification of his Bill, namely, the Restoration of Places of Religious Worship Bill be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee vide their Sixty-eighth Report (Second Lok Sabha). As no new ground had been made out; the Committee did not see any justification in altering the original categorisation of the Bill.

* Copies of the Bill have already been circulated on the 21st March, 1961.

V. Recommendation

9. The Committee recommend -

- (i) that the categorisation and allocation of time to Bills by the Committee as shown in para 4 be agreed to by the House.
- (ii) that the Constitution (Amendment) Bill (Amendment of Article 226) by Shri C.R. Pattabhi Ramam be allowed to be introduced.
- (iii) that the original classification of the Restoration of Places of Religious Worship Bill by Shri Prakash Vir Shastri be not changed.

NEW DELHI;

The 21st March, 1961.
Phalgun 30, 1882 (Saka) .

HUKAM SINGH

'PCS'